(a) the number of regular category officers and the ones on deputation in the CBI;

(b) whether it is a fact that the number of officers on deputation is more than the number of regular officers;

(c) if so, whether the impact of its repercussion on the functionality of CBI has been assessed; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) and (b) As on 01.04.2010, the number of regular category officers and officers on deputation in CBI is as under:-

Grade	Departmental		Deputationist	Total	Total	
	Sanctioned	Available	Sanctioned	Available	(Sanctioned)	(Available)
Executive	2281	1791	1853	1856	4134	3647
Legal	221	143	26	2	247	145
Technical	79	50	76	11	155	61
Ministerial	1297	1256	147	14	1444	1270
Canteen	70	53	0	0	70	53
Total :	3948	3293	2102	1883	6050	5176

(c) and (d) Induction of officers on deputation from outside the CBI brings in experience and exposure in dealing with investigation of complex crimes. These officers also improve the coordination and interaction with State Police, which is important for successful investigation of cases. This system works to the mutual advantage of CBI and the States since the officers who have worked in the CBI on deputation acquire advanced skills in investigation, and make significant contribution to the investigating machinery of the State Police forces on their return.

Reprocessing of fuel

†*495. SHRI SHIVANAND TIWARI: Will the PRIME MINISTER be pleased to State:

(a) whether Government has finally decided on the agreement regarding reprocessing of atomic energy fuel received from America;

†Original notice of the question was received in Hindi.

(b) if so, the details of the agreement;

(c) if not, the reasons for the delay; and

(d) by when the final agreement on this is likely to be reached?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI PRITHVIRAJ CHAVAN): (a) to (d) Article 6(iii) of the Agreement for Cooperation between the Government of India and the Government of the United States of America concerning Peaceful Uses of Nuclear Energy, *inter-alia*, states that India agreed to establish a new national reprocessing facility dedicated to reprocessing safeguarded nuclear material under IAEA safeguards. Article 6(iii) of the Agreement calls for consultations on arrangements and procedures within one year.

In March 2009 the US responded to India's request invoking Article 6(iii) of the Indo-US agreement on Arrangements and Procedures confirming that the first round of formal consultations, would commence no later than 3 August 2009 and that final agreement on Arrangements and Procedures is to be reached no later than 3 August 2010. The text has been finalized in the last round of negotiations held from 2-4 March 2010. Before signing the Arrangements and Procedures, necessary approvals are required to be obtained.

Unified access service licences

*496.SHRI M.V. MYSURA REDDY: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether it is a fact that Unified Access Service Licences (UASL) have been issued to companies without ascertaining the actual ownership of the companies;

(b) if so, the details thereof;

(c) whether Government has received any complaints in this regard;

(d) if so, the names and promoters of the companies which had been issued licence; and

(e) the penal action being taken in the matter by Government on these companies?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI A. RAJA): (a) to (e) The Unified Access Services (UAS) licences are issued in terms of the extant Guidelines dated 14.12.2005 for grant of UAS Licences and based on the information/certificates/undertaking submitted by the applicant companies alongwith their